

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 29

CA No. 175/2020, 236/2020, 113/2021
202/2022, 219/2022,252/2022
And
CP No. 19/Chd/Pb/2020

Under Section 241, 242, CA 2013 & R 11,
NCLT Rules 2016

In the matter of:-

Shri Vimal Kumar Dhall & Ors.

...Petitioner

Vs.

Emsons Gears Ltd. & Ors.

...Respondent

Present: Mr. Yashpal Gupta, Advocate for the petitioner and applicant in CA Nos. 175/2020, 113/2021, 202/2022 and respondent in CA no. 236/2020.
Ms. Salina Chalana, Advocate for the respondents No. 5 in main CP and and for the respondent in CA Nos. 175/2020, 113/2021, 202/2022 and for the applicant in CA no. 236/2020.
Ms. Manveen Narang, Advocate for the respondent no. 9 in main CP

CA No. 175/2020, 236/2020, 113/2021, 202/2022, 219/2022,252/2022, And CP No. 19/Chd/Pb/2020

Let compliance of the last order be made at least one week before the next date of hearing. List the matter on 13.04.2023.

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**(Subrata Kumar Dash)
Member (Technical)**

March 13, 2023
SM

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**(Harnam Singh Thakur)
Member (Judicial)**